



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Dec/202425/12

DATED: 09/01/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Dec/202425/12 dated 09/01/2025 of Norms Committee - VI for the year 2024-25 was held on 09/01/2025 under the Chairmanship of NITISH SURI, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Shaish Kumar, Technical Consultant	DGFT
3	D.N. Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that PC-4 vide OM No. 01/94/180/016/AM25/PC-4/122 dated 11.12.2024 decided to refer the case to Export Cell. The Committee resolved to request PC-4 division to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004414AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application. Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	3 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025

HQ File Number	HQRNORM APPLY 00004410AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application. Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	4 / NC/6/MEET/Dec/202425/12			
Case Status	Case Approved			
Party Name	SHAH BROTHERS			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00004684AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per the details below or as applied by the firm:				
S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Blended Tea (in bulk)	4000000.0	Black Tea	2000000.0
2.	Blended Tea (packaging size greater than 3kg and not less than 20 kg)	1000000.0	Black Tea	500000.0
1. The net content of import item is 0.5 kg per kg of export.				
2. The grade, quality& origin of imported tea should match with the tea exported.				
3. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take suitable consequential action accordingly.				

Case No.	5 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003596AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application. Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	6 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003401AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	7 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	BUDGE BUDGE REFINERIES LTD

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003017AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the request of the firm vide email dated 20.12.2024 for withdrawal of application. Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	8 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004918AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the comments from CIFT Cochin. Based on the discussion held in the meeting, the Committee decided to seek the following information: "Quantity of each export item along with quantity of import item required." The case stands deferred.	

Case No.	9 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004919AM25
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 2 and their comments are awaited. The Committee decided to send a reminder to Tech 2 to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DEWAL MAA AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002615AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Department of Agriculture and Farmers Welfare and their comments are awaited. The Committee decided to send a reminder to them expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00002687AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application.

Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.

Case No.	12 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00002688AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application.	
Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	13 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00002689AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application.	

Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.

Case No.	14 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00003745AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT Cochin and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred.	

Case No.	15 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm through VC. Upon hearing the representation of the firm, the Committee decided to seek following information from the firm: "Justification for high wastage during spray drying process." The case stands deferred.	

Case No.	16 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	BALAJI NUTS COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001042AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that norms for the firm in similar case were fixed in Meeting No. 07 dated 03.10.2024. The Committee therefore, decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Dec/202425/12			
Case Status	Case Approved			
Party Name	ADF FOODS LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00000744AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs or as applied by the firm:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	READY TO EAT COOKED JASMINE RICE PACKED IN RETORT POUCHES (1454548 POUCHES EACH OF 250	363637.0	Jasmine Rice 100%	200000.35
			Retort Pouches	1454548.0

	GMS)		(packaging materials)	
RA may take subsequent consequential action accordingly.				

Case No.	18 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	19 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	20 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	21 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00003360AM25
RA File Number	04AA04009240 AM21
Licence No and Date	0411000630/01/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Copy of Shipping Bill indicating packaging material. 2. Packing details and calculation to arrive at the quantity of import asked for. 3. Specifications of Heater Pad imported with its accountability in export. The case stands deferred.	

Case No.	22 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "Quantity of each export item along with quantity of import item required." The case stands deferred.	

Case No.	23 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM REVIW00008491AM24
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in next meeting for better understanding and clarification of import export item and manufacturing process. The case stands deferred.	

Case No.	24 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred

Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	25 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004754AM23

RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Justification and actual percentage content of imported instant tea in export alongwith indigenous inputs. 2. Difference in the two grades of imported tea. 3. Complete specification of both the grades of Instant Tea alongwith COA from foreign supplier. The case stands deferred.	

Case No.	27 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing process in detail. 2. Percentage fat content in import item from foreign supplier. 3. Details of wastage generated with its commercial value. 4. Copy of earlier NC decision in similar case. The case stands deferred.	

Case No.	28 / NC/6/MEET/Dec/202425/12
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Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that import of Butter Oil is not allowed on self declaration basis for availaing Advance Authorization. Therefore, the Committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	29 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	30 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24

Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	32 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005006AM24
RA File Number	07AX04000736 AM24
Licence No and Date	0711008951/11/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	33 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005089AM24
RA File Number	07AX04000757 AM24
Licence No and Date	0711008972/16/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	35 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	36 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing process in detail. 2. Percentage fat content in import item from foreign supplier. 3. Details of wastage generated with its commercial value.	

4. Copy of earlier NC decision in similar case.

The case stands deferred.

Case No.	37 / NC/6/MEET/Dec/202425/12
Case Status	Case Approved
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007857AM24
RA File Number	26AX04000068 AM24
Licence No and Date	2611001273/10/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Blended Spices (Powder Form)	1.00	Corriander Seed Whole	0.2626

1. Net content of corriander seeds to be accounted in shipping bills.
2. No Advance Authorization should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	38 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24

Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing process in detail. 2. Percentage fat content in import item from foreign supplier. 3. Details of wastage generated with its commercial value. 4. Copy of earlier NC decision in similar case. The case stands deferred.	

Case No.	39 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008838AM24

RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	41 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	42 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Revised Appendix-4E
2. Recipe cum Mass Balance Sheet including indigenous items.

The case stands deferred.

Case No.	43 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000039AM25
RA File Number	07AX04002108 AM24
Licence No and Date	0711010970/02/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Revised Appendix-4E
2. Recipe cum Mass Balance Sheet including indigenous items.

The case stands deferred.

Case No.	44 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000505AM25
RA File Number	07AX04000112 AM25
Licence No and Date	0711011189/01/05/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	45 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000815AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Truzzt Organic and Natural Products was called for a PH; however, they did not attend the meeting. The Committee decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	46 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001111AM25
RA File Number	08AX04000348 AM25
Licence No and Date	0811011751/05/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	47 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001113AM25
RA File Number	08AX04000347 AM25
Licence No and Date	0811011754/05/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	48 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001182AM25
RA File Number	03AX04000977 AM25
Licence No and Date	0311034449/07/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	49 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred

Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to Tech 2. The case stands deferred.	

Case No.	50 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001989AM25
RA File Number	06AX04000188 AM25
Licence No and Date	0611002841/18/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	51 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and Date	0511026887/29/07/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	52 / NC/6/MEET/Dec/202425/12
Case Status	Case Approved
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002411AM25
RA File Number	07AX04000686 AM25
Licence No and Date	0711012043/08/08/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (Numbers)
1.	Tuna (skipjack / Yellowfin) cooked Chunks / Flakes with water, oil, and Brine (Ready to eat) packed in cans.([185 grams of material content in one CAN][Can body: dia 307*113mm, internal aluminum, external gold lacquer, body thickness 0.17mm, Size 846] (Net Weight of CAN 40 grams)	111000.0	Empty Can with Lid [Can body: dia 307*113mm, internal aluminum, external gold lacquer, body thickness 0.17mm, Size 846] (Net Weight of CAN 40 grams)	600000.0
2.	Tuna (skipjack /Yellowfin) cooked Chunks/Flakes with water, oil, and Brine, (Ready to eat), packed in cans.([160 grams of	64000.0	Empty Can with Lid [Can body: dia 307*113mm, internal aluminum, external gold	400000.0

	material content in one CAN][Can body: dia 307*113mm, internal aluminum, external gold lacquer, body thickness 0.17mm, Size 846] (Net Weight of CAN 40 grams)		lacquer, body thickness 0.17mm, Size 846] (Net Weight of CAN 40 grams)	
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RA may take subsequent consequential action accordingly.

Case No.	53 / NC/6/MEET/Dec/202425/12
Case Status	Case Rejected
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002686AM25
RA File Number	03AX04006053 AM24
Licence No and Date	0311036631/26/08/2024

Norms Committee Decision:

NC considered the case as per agenda and noted the request of the firm vide email dated 24.12.2024 for withdrawal of application.

Therefore, the committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.

Case No.	54 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002829AM25
RA File Number	04AX04000494 AM25
Licence No and Date	0411008123/03/09/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 1**;

1. Exact Name of Export Product.
2. Details of other inputs with quantity used with PVC.
3. Material Balance with 5% wastage.

The case stands deferred.

Case No.	55 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	56 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	DYNAMICK DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003277AM25
RA File Number	05AX04002005 AM25
Licence No and Date	0511027882/25/09/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 1**;

"Specifications of cord sets and wire to be imported."

The case stands deferred.

Case No.	57 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003404AM25
RA File Number	24AX04000271 AM25
Licence No and Date	2411003906/01/10/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. List of machinery installed on the premises, including their capacities. 2. Proforma invoice for the sterilization equipment/machine installed in the premises of the firm.	
The case stands deferred.	

Case No.	58 / NC/6/MEET/Dec/202425/12
Case Status	Case Deferred
Party Name	ORION DECOR
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003652AM25
RA File Number	05AX04001719 AM25
Licence No and Date	0511027737/15/10/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 1**;

"Specifications of cord sets and power cords to be imported."

The case stands deferred.

Case No.	59 / NC/6/MEET/Dec/202425/12
Case Status	Case Approved
Party Name	SPARTAN SPORTS CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003769AM25
RA File Number	30AX04000389 AM25
Licence No and Date	3011005934/21/10/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech NL**, allowing the following inputs;

S.No	Export Item	Quantity (NOS)	Import Item	Quantity (NOS)
1.	Cricket Bat size 6 of length 21.0 inch breadth 4.1 inches and thickness 1.75 inches (excluding Bat handle) (made from Grade 1-3 Sawn English Willow cleft)	1050.0	Grade 1-3 rough sawn English Willow clefts Length - 29.5 inches; Width - 5 inches; Height - 3 inches	1050.0

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/6/MEET/Dec/202425/12
Case Status	Case Approved
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 12 and 09/01/2025

HQ File Number	HQRNORM APPLY 00004224AM25			
RA File Number	03AX04004076 AM25			
Licence No and Date	0311038828/19/11/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	LABRADA ISO WHEY(CHOCOLATE - VANILLA FLAVOURS LBS (2268g) US	2300.0	WHEY PROTEIN ISOLATE 90% INSTANT	4525.2
RA may take subsequent consequential action accordingly.				

MINUTES OF MANUAL AGENDA M.NO 12 DATED 09.01.2025

Case No. M-015	Party Name: PRC Application Jain Irrigation Systems Ltd.	Meet No/Date: NC/6/MEET/Dec/202425/12 Date: 09.01.2025	Status:
HQ File: 01/85/180/04/AM25/NC6	RLA File:	Lic.No.: 0310404400 dated 10.10.2006, 0310402990 dated 06.10.2006 and 0310424393 dated 26.03.2007	
Subject: Request of M/s Jain Irrigation System Ltd. for clubbing of advance authorization numbers 0310404400 dated 10.10.2006, 0310402990 dated 06.10.2006 and 0310424393 dated 26.03.2007.			
Decision: M/s Jain Irrigation obtained three licenses 0310404400 dated 10.10.2006, 0310402990 dated 06.10.2006 and 0310424393 dated 26.03.2007, for export of Dehydrated onion in different forms and various kind of Purees, pulps, juice concentrate and powder against the import of various ingredients and packaging items. Upon reviewing the technical literature and supporting documents submitted by the firm, the Committee			

made the following observations:

1. In Lic. No. 0310404400 dated 10.10.2006 and 0310424393 dated 26.03.2007 the firm has **imported various ingredients and packaging materials**. Upon analysis of various ingredients in details the following was observed:

Material Imported and used in Export for Various types of Purees, Pulps, Juice Concentrate and Powder

Sr. No.	Name of the Ingredient	Sr. No. of Licence No.	Remarks
1(a)	Siha Puranit UF OR	SR. NO. 6 Lic. No. 0310404400	SI.No 1 (a) & 1 (b) are same ingredient. The chemical composition and utilization are same. Only brand name/Company are different.
1(b)	Blancobent UF (Finest Bintonie Powder)	SR. NO. 9 Lic. No. 0310424393	
2(a)	Siha Gelatine Fine Granulates OR	SR. NO. 7 Lic. No. 0310404400	SI.No 2 (a) & 2 (b) are same ingredient. The chemical composition and utilization are same. Only brand name/Company are different
2(b)	Erbigel (Acidically Digested Gelatine)	SR. NO. 11 Lic. No. 0310424393	
3(a)	Baykisol 30 OR	SR. NO. 8 Lic. No. 0310404400	SI.No 3 (a) & 3 (b) are same ingredient. The chemical composition and utilization are same. Only brand name / Company name are different
3(b)	Klar-Sol (30)(Akaline Silica Sol)	SR. NO. 10 Lic. No. 0310424393	

Material Imported and used in Export for DEHYDRATED ONION.

Sr. No.	Name of the ingredient	Sr. No. of Licence No.	Remarks
4	Palm star cast 325 /Calcium Stearate	SR. No. 04 of Lic. No. 0310404400	All items used as Anticaking agents in Dehydrated Onion products- Granulated and Powder forms
	Palm star cast 325 /Calcium Stearate	SR. No. 01 of Lic. No. 0310424393	

2. Apart from above, the firm has imported Ascorbic Acid (Vitamin C) only against Lic. No. 0310404400 dated 10.10.2006 and Aerosil 200 Pharma Grade (Anti Caking Agent) only against License No. 0310424393. **Therefore, these two items cannot be considered as common input.**

3. In Lic. No. 0310402990 dated 06.10.2006 the firm has imported only **packaging items.**

Case No. M-016	Party Name: M/s P.K. Agri Link Private Limited	Meet No/Date: NC/6/MEET/Dec/202425/12 Date: 09.01.2025	Status: Deferred
HQ File:	RLA File:	Lic.No.: 0210206072 dated 14.08.2015, 0210206516 dated 02.03.2016 and 0210206631 dated 22.04.2016	
Subject: : Request for review of decisions of Norms Committee of License No. 0210206072 dated 14.08.2015, License No. 0210206516 dated 02.03.2016 and License No. 0210206631 dated 22.04.2016			
Decision: NC considered the case as per agenda and heard the presentation given by M/s P.K. Agri Link Private Limited through VC. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. Sale Invoice and a copy of the agreement for selling crude oil. 2. COA from foreign supplier in support of oil content in raw material. 3. COA of export item indicating oil content in De-oiled rice bran (DORB).			